

(2021) 08 SEBI CK 0114

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 423, 424, 425, 426, 427, 545 Of 2020, 55 Of 2021, Appeal No. 507, 508, 509, 514, 515, 545, 600, 607, 611, 612 Of 2019, 30, 67, 68 Of 2020

Rajendra Aggarwal And Others

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 11-08-2021

Acts Referred:

Citation : (2021) 08 SEBI CK 0114

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : J.M. Bhalgat, Vishal Kanade, Nishit Dhruva, Hridhay Khurana, Yash Gharach, Aalisha Shah, Nimay Dave, Pulkit Sharma, Aditya Bhansali, Nirali Mehta, Etc.

Judgement

1. We have heard the learned counsel for the appellants. List on August 23, 2021 for further hearing of the respondent. In the meanwhile, it would be

open to the parties to file their brief written submission.

2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be

taken up for hearing through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.